



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ७, अंक १३(४)]

शुक्रवार, जुलै १६, २०२१/आषाढ २५, शके १९४३

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ३१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Nurses (Amendment) Act, 2021 (Mah. Act No. XII of 2021), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XII OF 2021.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 16th July 2021.)

An Act further to amend the Maharashtra Nurses Act, 1966.

Mah. XL WHEREAS it is expedient further to amend the Maharashtra Nurses
of 1966. Act, 1966, for the purposes hereinafter appearing ; it is hereby enacted in
the Seventy-second Year of the Republic of India as follows :—

(१)

Short title
and
commence-
ment.

1. (1) This Act may be called the Maharashtra Nurses (Amendment) Act, 2021.

(2) It shall be deemed to have come into force on the 19th December 2020.

Amendment
of section 40
of Mah. XL
1966.

2. In section 40 of the Maharashtra Nurses Act, 1966, after sub-section (3), the following proviso shall be added, namely :—

Mah. XL
of 1966.

“Provided that, if the Council cannot be constituted within the period of extension provided under this sub-section due to the outbreak of COVID-19 pandemic in the State, the State Government may extend the period of appointment of the administrator for a further period of one year but which shall not exceed three years in the aggregate.”.

Validation of
acts and
things done by
administrator.

3. All acts and things done and all steps taken by the administrator after the expiry of the extended term of appointment under sub-section (3) of section 40 of the Maharashtra Nurses Act, 1966, till the date of publication of this Act in the *Official Gazette*, shall be deemed to have been validly done or taken as if his term of appointment has not so expired; and the same shall not be called in question in any court of law or no suit or other proceedings shall be instituted or maintainable against such person or the Maharashtra Nursing Council on the sole ground that the exercise of the powers, performance of duties and discharge of functions by such administrator under the said Act during such period, was without any legal authority.

Mah. XL
of 1966.